

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.107**

IB- 308 /(ND)/2018

**IN THE MATTER OF:**

**Vama Apparels (India) P. Ltd**  
Vs.  
SSIPL Lifestyle (P) Ltd

....OPERATIONAL CREDITOR  
... CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 19.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. K. Datta, Sr. Adv. along with Mr. Alishan Naqvee, Ms. Rupal Bhatia and Ms. Swet Shikha- Advocates

**ORDER**

Heard the submissions made the Proxy Counsel for the Operational Creditor. Also heard the submissions made by the Counsel appearing for Corporate Debtor. Counsel for the Corporate Debtor is directed to file a fresh 'Vakalatnama' within 10 days. Post the matter after 3 weeks.

List on 26.8.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit